

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 1455 of 2019

IN THE MATTER OF:

Anubhav Anilkumar Aggarwal

....Appellant

Vs.

Omprakash Rohra & Anr.

....Respondents

Present:

For Appellant: Mr. Abhijeet Sinha, Mr. Mahesh Agarwal, Mr. Divyang Chandiramani, Mr. Shaishir Divatia, Mr. Arnav Behari, Mr. Saikat Sarkar and Mr. Kamesh Vedula, Advocates

**For Respondents: Mr. Amritpal Singh Khalsa, Advocate for R-1
Mr. John Mathew, Advocate
Mr. Satendra K. Rai and Mr. Gaurav Khurana,
Advocates for RP.**

O R D E R

10.02.2020: Heard both sides. **Judgment is Reserved.**

The Learned Counsels for the respective parties are directed to file written submissions containing not more than three pages within three days from today.

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

sa/rr